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Industrial Disputes (Appellate Tribunal) (Extension To The Assam Autonomous Districts) Act, 1956

14 of 1956

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PREAMBLE

[2nd May, 1956]

An Act to extend the Industrial Disputes (Appellate Tribunal) Act, 1950 to the Autonomous Districts in the State of Assam.

Whereas it is expedient to extend the Industrial Disputes (Appellate Tribunal) Act, 1950 to the Autonomous Districts in the State of Assam;

It is hereby enacted in the Seventh Year of the Republic of India as follows:--

1. Short title, extent and commencement :-

- (1) This Act may be called the Industrial Disputes (Appellate Tribunal) (Extension to the Assam Autonomous Districts) Act, 1956.
- (2) It shall extend to the Autonomous Districts referred to in Part A of the Schedule appended to paragraph 20 of the Sixth Schedule to the Constitution of India, hereinafter referred to as "the said areas".
- (3) This Act shall come into force on such date as the State Government appoint in that behalf.

2. Extension of Parliament Act XLVIII of 1950 :-

All the provisions of the Industrial Disputes (Appellate Tribunal) Act, 1950 shall apply to the said areas.